

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Minutes of the meeting No. 04/17 of NC-VI held on 19.05.2016

Meeting No. 04/17 for the licensing year 2016-17 held on 19.05.2016 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Food & Mics. Products under the Chairmanship of Sh. S. K. Samal, Jt. DGFT. Following members were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. Karan Singh Sejwal	Dy. Indl. Adviser	MFPI
2.	Sh. S.K. Pandey	A.D.	MSME(Food)
Officers in attendance			
3.	Sh. Yoginder Singh	DDG	DGFT
4.	Sh. Ratan Lal Meena	FTDO	DGFT

Minutes of NC meeting No. 03/17 of NC-6 dated 05-05-2016 were accepted and approved by the committee. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(a)(vi) of Hand book of procedure (vol-1) 2015-20 updated as on 01.04.2015.

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128 Case No.:32/17/85-ALC3/2014	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:4/85- ALC3/2016 19.05.2016	Status:
HQ File :01/85/050/00152/AM15/	RLA File :03/95/040/00555/AM15/	Lic.No/Date:0310789919 01.10.2014	Approved
It was noted that the export product contains Vitamins which is barred under para 4.7 of HBP, Vol.I (2009-14). Therefore, AA issued by RA is not as per the provision of HBP, Vol.I (2009-14) and needs to be regularised under para 4.4.2 of HBP, Vol.I (2009-14). Committee also noted the comments of MFPI furnished vide their O.M. No. 4(28)/2015-DGFT dt. 19.02.2016 and decided to fix ad-hoc input output norms as under, however the AA is required to be regularised under para 4.4.2 of HBP, vol.I (2009-14) for which PRC approval is to be obtained. Accordingly, Committee decided to submit a proposal for consideration of PRC to regularise the subject AA and the case under para 4.2.2 of HBP, Vol.I (2009-14).			
Export Item	Qty	Import Item	Qty Kg/100Kg
Plumpy Nut (Ready to use supplementary food)	100.00Kg	Premix for supplementary Plumpy (Composition is mainly of Vitamin and Minerals)	1.445
		NATA-1 (Partially Hydrogenated Vegetable Fat)	0.400
		NATA-2 (Hydrogenated Vegetable Fat)	0.707
RA may take consequential action as per policy/procedure.			

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Directorate General of Foreign Trade
कॉमिश्नर ऑफ़ फ़ॉरेन ट्रेड
एड्योस ब्रह्मना नगर बाईली
Udyog Bhawan, Near Baitli

[Signature]

2	129 Case No.:1/17/85-ALC3/2014	Party Name:ESSEM TECNOPINZ PVT. LTD	Meet No/Date:4/85- ALC3/2016 19.05.2016	Status:
	HQ File :01/85/050/00121/AM15/	RLA File :31/83/040/00092/AM15/	Lic.No/Date:3110065137 12.12.2014	Rejected
The Committee decided to reject the case as the firm did not furnish the reply despite two reminder issued.				

Rup

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130 Case No.:5/22/85-ALC3/2014	Party Name:NUTRI FLAVOURS PRIVATE LIMITED	Meet No/Date:4/85- ALC3/2016 19.05.2016	Status:
HQ File :01/85/050/00165/AM15/	RLA File :04/24/040/00249/AM15/	Lic.No/Date:0410159954 01.01.2015	Approved
The Committee noted the comments of DBT furnished vide their BT/IL/05/421/2016-PID dt. 16.05.2016. On the basis of DBT's comments, the Committee decided to fix the ad-hoc input output norms as under:-			
Export Item	Qty	Import Item	Qty
Hydrolysed Vegetable Protein Powder (Rice)	1.00MT	Soda Ash Dense	0.625MT
		L-Lysine Monohydrochloride	0.2109MT
		Glycine	0.0849MT
		L-Cysteine Hydrochloride Monohydrate	0.0305MT
RA may take consequential action as per policy/promotion.			

Rup

4	131 Case No.:24/5/85-ALC3/2015	Party Name:SHREE AGENCIES (P)LTD,	Meet No/Date:4/85- ALC3/2016 19.05.2016	Status:
	HQ File :01/85/050/00068/AM16/	RLA File :13/24/040/00007/AM16/	Lic.No/Date:1310047890 08.06.2015	Deferred
The Committee noted that the comments are awaited from MSME(GC&F). The Committee decided to remind MSME(GC&F) to expedite the comments. The case is deferred for 16.06.2016				

Rup

5	132 Case No.:6/19/85-ALC3/2015	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:4/85- ALC3/2016 19.05.2016	Status:
	HQ File :01/85/050/00192/AM16/	RLA File :02/24/040/00183/AM16/	Lic.No/Date:0210206449 15.01.2016	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 16.06.2016				

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Minister of Commerce
New Delhi

Rup

133 Case No.:14/26/85-ALC3/2013	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:4/85- ALC3/2016 19.05.2016	Status:
HQ File :01/85/050/00175/AM14/	RLA File :03/94/040/00928/AM14/	Lic.No/Date:0310769725 07.02.2014	Approved

The Committee noted the comments of MFPI furnished vide their letter No. 4(1)/2014-DGFT dt. 12.05.2016. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:

Export Qty	Qty	S.No.	Import Item	Qty Kg
Tic Tac- Orange	1.00Kg	1	Magnesium Stearate Expanded	0.0037Kg
		2	Maltodextrin Low Density	0.0322Kg
		3	Gum Arabic (Spray Gum Expanded)	0.00459Kg
		4	Maltodextrin	0.0038Kg
		5	Rice Starch	0.0188Kg
		6	Carnauba Wax	0.0002Kg
		7	Citric Acid	0.018Kg
		8	Flavor Orange Powder GV	0.002Kg
		9	Flavor Orange Powder FM	0.001Kg
		10	Flavor Orange Powder PK	0.00048Kg
		11	Orange Flavor CG	0.00009Kg
		12	Ext. Flavor Orange	0.00009Kg

RA may take consequential action as per policy/procedure.

Rup

134 Case No.:6/3/85-ALC3/2014	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:4/85- ALC3/2016 19.05.2016	Status:
HQ File :01/85/050/00023/AM15/	RLA File :03/94/040/00927/AM14/	Lic.No/Date:0310771807 25.02.2014	Approved

The Committee noted the comments of MFPI furnished vide their letter No. 4(1)/2014-DGFT dt. 12.05.2016. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:

Export Qty	Qty	S.No.	Import Item	Qty Kg
Tic Tac- Mint	1.00Kg	1	Magnesium Stearate Expanded	0.0037Kg
		2	Maltodextrin Low Density	0.0322Kg
		3	Gum Arabic (Spray Gum Expanded)	0.00459Kg
		4	Maltodextrin	0.0038Kg
		5	Mint Flavor-Int	0.0016Kg
		6	Mint Flavor-Est	0.003Kg
		7	Rice Starch	0.0188Kg
		8	Carnauba Wax	0.0002Kg
		9	Ethyl Vanilin	0.00019Kg
		10	Aroma Vaniglia	0.00002Kg

RA may take consequential action as per policy/procedure.

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8	135 Case No.:5/26/85-ALC3/2013	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:4/85- ALC3/2016 19.05.2016	Status:
	HQ File :01/85/050/00166/AM14/	RLA File :03/94/040/00929/AM14/	Lic.No/Date:0310769732 07.02.2014	Deferred
	The Committee observed that the export item in this case is different from case No. 7 above. Inputs sought are also different. Therefore, the Committee decided to request MFPI to furnish the requisite comments in this case. The case is deferred for 16.06.2016.			

Rup

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136 Case No.:5/3/85-ALC3/2014	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:4/85- ALC3/2016 19.05.2016	Status:	
HQ File :01/85/050/00022/AM15/	RLA File :03/94/040/00943/AM14/	Lic.No/Date:0310771810 25.02.2014	Approved	
The Committee noted the comments of MFPI furnished vide their letter No. 4(1)/2014-DGFT dt. 12.05.2016. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:				
Export Qty	Qty	S.No.	Import Item	Qty
Tic Tac- Strawberry	1.00Kg	1	Tartaric Acid	0.00110Kg/Kg
		2	Maltodextrin Low Density	0.00404Kg/Kg
		3	Gum Arabic (Spray Gum Expanded)	0.00897Kg/Kg
		4	Maltodextrin	0.02243Kg/Kg
		5	Rice Starch	0.01552Kg/Kg
		6	Carnauba Wax	0.00021Kg/Kg
		7	Citric Acid	0.01357Kg/Kg
		8	Lemon Spray	0.00235Kg/Kg
		9	Spray Dried Strawberry 40%	0.00235Kg/Kg
		10	Malic Acid	0.00470Kg/Kg
		11	In Flavor Strawberry M	0.00059Kg/Kg
		12	Es. Strawberry Flavor FF	0.00094Kg/Kg
		13	Vanig Flavor	0.00059Kg/Kg
		14	Stearate Magnesium	0.00488Kg/Kg
RA may take consequential action as per policy/procedure.				

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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

10	137 Case No.:8/17/85-ALC3/2015	Party Name:WIN-TEL PEN AND PRODUCTS	Meet No/Date:4/85-ALC3/2016 19.05.2016	Status:
	HQ File :01/85/050/00156/AM16/	RLA File :24/24/040/00029/AM16/	Lic.No/Date:2410041881 21.12.2015	Deferred
The Committee noted that Deptt of C&PC has called for certain information from the firm which is awaited. The Committee decided to remind the firm. The case is deferred for 16.06.2016.				

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11	138 Case No.:24/22/85-ALC3/2014	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:4/85-ALC3/2016 19.05.2016	Status:
	HQ File :01/85/050/00184/AM15/	RLA File :03/94/040/00970/AM15/	Lic.No/Date:0310793156 21.01.2015	Deferred
The firm vide their e-mail dt 09.05.2016 informed that they have surrendered the said AA. The Committee decided to get the confirmation from the concerned RA. The case is deferred for 16.06.2016.				

Rms

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139 Case No.:2/5/85-ALC3/2015	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:4/85- ALC3/2016 19.05.2016	Status:
HQ File :01/85/050/00046/AM16/	RLA File :05/23/040/00077/AM16/	Lic.No/Date:0510394435 03.06.2015	Approved
The Committee noted the comments of CFTRI, Mysore provided by MFPI vide their O.M. No. 6/DGFT/2012 dt. 12.05.2016. On the basis of CFTRI's comments, the Committee decided to fix ad-hoc input output norms as under:-			
Export Item	Qty	Import Item	Qty
Tomato Blend Pizza Sauce (Net content of imported Tomato Paste 28% 156HB is 1,43,884.89Kg of same variety and specification as imported)	4,00,000.00Kg	Tomato Paste 28% 156HB	1,43,884.89Kg
RA may take consequential action as per policy/procedure.			

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	140 Case No.:7/5/85-ALC3/2015	Party Name:FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date:4/85- ALC3/2016 19.05.2016	Status:
13	HQ File :01/85/050/00051/AM16/	RLA File :05/23/040/00092/AM16/	Lic.No/Date:0510394475 08.06.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 16.06.2016.				

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	141 Case No.:11/10/85-ALC3/2014	Party Name:PARAYIL EXPORTS	Meet No/Date:4/85- ALC3/2016 19.05.2016	Status:
14	HQ File :01/85/050/00089/AM15/	RLA File :10/24/040/00038/AM15/	Lic.No/Date:1010058701 06.08.2014	Deferred
The Committee noted that MSME(Food) has called for certain information from the firm. The committee decided to remind the firm to expedite the reply. The case is deferred for 16.06.2016.				

Rup

	142	Party Name:SHREE KRISHNA OIL INDUSTRIES	Meet No/Date:4/85- ALC3/2016 19.05.2016	Status:
15	HQ File :01/85/151/106/AM16	Fixation of ad-hoc I/O norms in terms of para 4.06 of HBP, 2015-20		Deferred
The Committee decided to link a similar case with similar comments from Coconut Development Board for which already ad-hoc input output norms have been fixed earlier. The case is deferred for 16.06.2016.				

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	143 Case No.:17/18/85-ALC3/2015	Party Name:EMPIRE TOBACCO COMPANY PVT. LTD.	Meet No/Date:4/85- ALC3/2016 19.05.2016	Status:
16	HQ File :01/85/050/00182/AM16/	RLA File :03/94/040/00716/AM16/	Lic.No/Date:0310801254 21.12.2015	Deferred
The Committee noted the comments furnished by DIPP vide their U.O. No. 7/85/2016-TSW88 dt. 06.05.2016 and decided to request DIPP to indicate per unit requirement of imports for export product and per unit content of imported inputs in the export product. The case is deferred for 16.06.2016.				

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Udyog Bhawan, New Delhi

Rup

144 Case No.:4/5/85-ALC3/2015	Party Name:R.H.INTERNATIONAL	Meet No/Date:4/85-ALC3/2016 19.05.2016	Status:								
HQ File :01/85/050/00048/AM16/	RLA File :29/24/040/00002/AM16/	Lic.No/Date:2910025209 20.05.2015	Approved								
The Committee noted the comments of MSME(ME) furnished vide their e-mail dt. 27.04.2016 enclosing therewith U.O. No. 30(193)/15-ME dt. 17.12.2015. On the basis of MSME(ME)'s comments, the Committee decided to fix the input output norms as under :-											
<table border="1"> <thead> <tr> <th>Export Item</th><th>Qty</th><th>Import Item</th><th>Qty</th></tr> </thead> <tbody> <tr> <td>EM Pirate Ship Table Lame Base Gold(Parts of Domestic Cecor Articles for Table/Kitchenware) containing 1000.00Nos of Su-Ulcb-0013 E26 Half Spiral CFL Bulb 13W Xiamen</td><td>1000.00No.</td><td>Su-Ulcb-0013 E26 Half Spiral CFL Bulb 13W Xiamen</td><td>1000.00Nos (with accountability clause)</td></tr> </tbody> </table>				Export Item	Qty	Import Item	Qty	EM Pirate Ship Table Lame Base Gold(Parts of Domestic Cecor Articles for Table/Kitchenware) containing 1000.00Nos of Su-Ulcb-0013 E26 Half Spiral CFL Bulb 13W Xiamen	1000.00No.	Su-Ulcb-0013 E26 Half Spiral CFL Bulb 13W Xiamen	1000.00Nos (with accountability clause)
Export Item	Qty	Import Item	Qty								
EM Pirate Ship Table Lame Base Gold(Parts of Domestic Cecor Articles for Table/Kitchenware) containing 1000.00Nos of Su-Ulcb-0013 E26 Half Spiral CFL Bulb 13W Xiamen	1000.00No.	Su-Ulcb-0013 E26 Half Spiral CFL Bulb 13W Xiamen	1000.00Nos (with accountability clause)								
RA may take consequential action as per policy/procedure.											

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145 Case No.:1/14/85-ALC3/2015	Party Name:DREAM PLAST INDIA PVT. LTD.	Meet No/Date:4/85- ALC3/2016 19.05.2016	Status:
HQ File :01/85/050/00126/AM16/	RLA File :31/83/040/00061/AM16/	Lic.No/Date:3110065622 04.09.2015	Approved
The Committee noted the comments of Deptt of C&PC furnished vide their O.M. No. 46011/78/2011-PC.II dt. 05.05.2016. On the basis of Deptt of C&PC's comments, the Committee decided to fix the ad-hoc input output norms as under:-			

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Export Item	Qty	Import Item	Qty
Plastic Promotional Toys	1.00No.	Poly Propylene Copolimero Clyrell	1.03Kg/Kg content in export product
		LG Chem ABS HI-121H Colour Natural	Net to net basis being coloured batch with accountability clause.
		PA 6 Nylone 6	1.03Kg/Kg content in the export product.
		Master Batch	Net to net basis with accountability clause.

RA may take consequential action as per policy/procedure.

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Udyog Bhawan, New Delhi

19	146 Case No.:5/4/85-ALC3/2015	Party Name:SACHCHADE FOOD PRIVATE LIMITED	Meet No/Date:4/85- ALC3/2016 19.05.2016	Status:
	HQ File :01/85/050/00035/AM16/	RLA File :08/24/040/00019/AM16/	Lic.No/Date:0810135076 22.04.2015	Deferred
The Committee decided to request MSME(Food) to indicate the import item wise quantity is to be worked out by MSME(Food). The case is deferred for 16.06.2016				



20	147 Case No.:12/13/85-ALC3/2015	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:4/85- ALC3/2016 19.05.2016	Status:
	HQ File :01/85/050/00108/AM16/	RLA File :02/24/040/00038/AM16/	Lic.No/Date:0210205937 30.06.2015	Deferred
Tea Board vide their e-mail dt. 02-05-2016 has requested to provide the details of wastage % allowed in FTP in case of Tea, Filter paper, metallic can etc. for giving suitable reply by Tea Board. The committee decided that the relevant clause/SION from the FTP or HBP may be sent to Tea Board as requested. Case is deferred and may be placed before committee on 16-06-2016.				



21	148 Case No.:5/4/85-ALC3/2016	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:4/85- ALC3/2016 19.05.2016	Status:
	HQ File :01/85/050/00008/AM17/	RLA File :03/94/040/01062/AM16/	Lic.No/Date:0310803373 16.03.2016	Deferred
The Committee noted that the comments are awaited from MFPI. The committee decided to remind MFPI. The case is deferred for 16.06.2016				



22	149 Case No.:6/4/85-ALC3/2016	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:4/85- ALC3/2016 19.05.2016	Status:
	HQ File :01/85/050/00009/AM17/	RLA File :03/94/040/01063/AM16/	Lic.No/Date:0310803375 16.03.2016	Deferred
The Committee noted that the comments are awaited from MFPI. The committee decided to remind MFPI. The case is deferred for 16.06.2016				



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23	150 Case No.:1/4/85-ALC3/2016	Party Name:RUBY CERAMICS PVT.LTD,	Meet No/Date:4/85- ALC3/2016 19.05.2016	Status:
	HQ File :01/85/050/00004/AM17/	RLA File :31/83/040/00134/AM16/	Lic.No/Date:3110065948 12.02.2016	Deferred
The Committee noted that the comments are awaited from MSME(GC&F). The committee decided to remind MSME(GC&F). The case is deferred for 16.06.2016				

Rup

24	151 Case No.:7/4/85-ALC3/2016	Party Name:FOCUS LIGHTING & FIXTURES PVT.LTD.	Meet No/Date:4/85- ALC3/2016 19.05.2016	Status:
	HQ File :01/85/050/00010/AM17/	RLA File :03/94/040/00921/AM16/	Lic.No/Date:0310802785 23.02.2016	Deferred
The Committee noted that the comments are awaited from Diety. The committee decided to remind Diety. The case is deferred for 16.06.2016				

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25	152 Case No.:4/4/85-ALC3/2016	Party Name:GHODAWAT AGRO PVT. LTD.	Meet No/Date:4/85- ALC3/2016 19.05.2016	Status:
	HQ File :01/85/050/00007/AM17/	RLA File :31/83/040/00004/AM17/	Lic.No/Date:3110066118 18.04.2016	Deferred
The Committee noted that the comments are awaited from ICAR. The committee decided to remind ICAR. The Committee also decided to call for information as sought in similar case of this firm (i.e. about actual user condition). The case is deferred for 16.06.2016				

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26	153 Case No.:3/4/85-ALC3/2016	Party Name:GHODAWAT AGRO PVT. LTD.	Meet No/Date:4/85- ALC3/2016 19.05.2016	Status:
	HQ File :01/85/050/00006/AM17/	RLA File :31/83/040/00188/AM16/	Lic.No/Date:3110066044 14.03.2016	Deferred
The Committee noted that the comments are awaited from ICAR. The committee decided to remind ICAR. The Committee also decided to call for information as sought in similar case of this firm (i.e. about actual user condition). The case is deferred for 16.06.2016				

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Rup

	154 Case No.:2/4/85-ALC3/2016	Party Name:P K AGRI LINK PRIVATE LIMITED.	Meet No/Date:4/85- ALC3/2016 19.05.2016	Status:
27	HQ File :01/85/050/00005/AM17/	RLA File :02/24/040/00198/AM16/	Lic.No/Date:0210206516 02.03.2016	Deferred
The Committee noted that the comments are awaited from MFPI. The committee decided to remind MFPI. The case is deferred for 16.06.2016				

Rms

	155 Case No.:9/4/85-ALC3/2016	Party Name:FINNS FROZEN FOODS (INDIA) LIMITED	Meet No/Date:4/85- ALC3/2016 19.05.2016	Status:
28	HQ File :01/85/050/00012/AM17/	RLA File :03/94/040/01073/AM16/	Lic.No/Date:0310803409 17.03.2016	Deferred
The Committee noted that the comments are awaited from MSME(Food). The committee decided to remind MSME(Food). The case is deferred for 16.06.2016				

Rms

	156 Case No.:8/4/85-ALC3/2016	Party Name:EMPIRE TOBACCO COMPANY PVT. LTD.	Meet No/Date:4/85- ALC3/2016 19.05.2016	Status:
29	HQ File :01/85/050/00011/AM17/	RLA File :03/94/040/01005/AM16/	Lic.No/Date:0310803174 09.03.2016	Deferred
The Committee noted the comments furnished by DIPP vide their U.O. No. 7/85/2016-TSW88 dt. 06.05.2016 in another similar case of this firm at Sl. No. 16 of the agenda of this meeting and decided to request DIPP to indicate per unit requirement of imports for export product and per unit content of imported inputs in the export product. The case is deferred for 16.06.2016.				

h/n

Rms

योगेन्द्र सिंह/YOGINDER SINGH
उप महासचिव/विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार विभाग/विदेश व्यापार
Directorate General of Foreign Trade
कमिशन ऑफ़ कॉमर्स
एन ७७, इंदिरा गेट, दिल्ली
Udyog Bhawan, New Delhi

30	157 Case No.:8/4/85-ALC3/2016	Party Name:GlaxoSmithKline (GSK) Consumer Healthcare Ltd	Meet No/Date:4/85- ALC3/2016 19.05.2016	Status: Deferred
	HQ File :01/85/171/128/AM14	Amendment in description of export item from “Malted Milk Food” to “Malted Milk foods/Malt based Food (Malt Good)” under SION E-133		
	The Committee noted the comments of MFPI furnished vide their O.M. No. 4(12)/2014-DGFT dt. 09.05.2016 and also that apparently, if Malt based food is exported, import item No. 2 i.e. Relevant Milk Product will not be allowed. The item “Relevant Milk Product” will be allowed only if Malted milk food is exported. Accordingly, the committee decided to request MFPI to examine this aspects. The case is deferred for 16.06.2016.			

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1/11/16

Rup

योगेन्द्र सिंह/YOGINDER SINGH
उप महानिदेशक निदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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कमिशनर ऑफ़ डिपार्टमेंट ऑफ़ कॉमर्स
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